

## WRITTEN ANSWERS TO QUESTIONS

[*Translation*]**Employment to oustees of Land for Development Projects**

\*23. PROF YADU NATH PANDEY: Will the Minister of LABOUR be pleased to state:

(a) whether Union Government have advised the State Governments to provide employment to persons whose land is acquired for various development projects;

(b) if so, the details thereof;

(c) whether Government of Bihar has since provided employment to persons whose land has been acquired for Patraru Thermal Power Plant; and

(d) if so, the details thereof and if not, the reasons therefor and the action proposed in the matter ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No Sir.

(b) Does not arise.

(c) As per available information employment to some local persons had been provided during the construction stage.

(d) Bihar State Electricity Board has reported that a Committee has been constituted for looking into grievances in this regard.

[*English*]**Marketing of Cosmetics as Homoeopathic Drugs**

\*26. SHRIBHAGEY GOBARDHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that a number of cosmetics such as shampoos, hair oils and cough syrups are being marketed as homoeopathic medicines; and

(b) if so, the action Government have taken or proposed to take in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) and (b). Shampoos and hair oils are cosmetics. Shampoos and hair oils are called medicines only if these are manufactured under a licence for manufacturing drugs and serve the purpose of treating any disease. Cough syrups are medicines, not cosmetics.

Homoeopathic cough syrups/cough medicines are being marketed by some firms. These can only be manufactured under a drug manufacturing license and, in that case, the question of taking any action against marketing of homoeopathic cough syrups/medicines does not arise.

Some firms were reported to be marketing homoeopathic shampoos. The Drug Controller (India) had directed all the State Licensing authorities to take immediate action to withdraw permission granted by them to manufacture "Homoeopathic Shampoo". More detailed instructions have been recently issued to the State Licensing authorities that the name of any system of medicine cannot be used as an adjective for the manufacture and marketing of any cosmetics, and that a name of a medical system can only be used for a Shampoo/hair oil if such Shampoo/hair oil has the purpose to treating any disease of hair/scalp and is manufactured and marketed under a drug manufacturing licence.

[*Translation*]**Sale Price of Drug for Diphtheria**

\*27. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: